

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32704/2019

(Arising out of impugned final judgment and order dated 26-10-2017 in WC No. 40715/2008 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GOPAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.150338/2019-CONDONATION OF DELAY IN FILING and IA No.150339/2019-EXEMPTION FROM FILING O.T.

IA No. 150338/2019 - CONDONATION OF DELAY IN FILING

IA No. 150339/2019 - EXEMPTION FROM FILING O.T.)

Date : 05-03-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. V.Shekhar, Sr.Adv.
Mr. Rajeev Kumar Dubey, Adv.
Ms. Sheetal Rajpoot, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List this Special Leave Petition for final disposal on a non-miscellaneous day in April, 2021 along with SLP(C)No.29139/2018 State of Uttar Pradesh Vs. Dungar Singh & Anr., SLP(C)No.17102/2019 State of Uttar Pradesh Vs.Raju Singh and C.A.No.7647/2009 State of Uttar Pradesh Through Secretary Vs.Champa Devi and other similar matters.

(NIRMALA NEGI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)